

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

W.P.(L). No. 3945 of 2018

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M/s Steel Authority of India Ltd., a Govt. Company incorporated under the Indian Companies Act, having one of its Unit at Bokaro known as Bokaro Steel Plant, Bokaro Steel City, Bokaro ... .. **...Petitioner**

**-Versus**

The Workman namely, Ram Prasad Nayak, S/o Bhutka Mahto ... **...Respondent**

**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK**

**(Through: Video Conferencing)**

For the Petitioner : Mr. Shresth Gautam, Advocate

For the Respondent : Mr. A.K. Sinha, Advocate

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**11/ 09.07.2020** In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

Heard Mr. A.K. Sinha, learned counsel for the petitioner as well as Mr. Shresth Gautam, learned counsel for the respondent.

Mr. A.K. Sinha, learned counsel for the respondent argues that workman has been retired prematurely and after proper consideration of the documents brought on record, the learned Tribunal has passed impugned Award in favour of the workman. However, the same has been controverted by the learned counsel for the petitioner-Management and submits that impugned Award is cryptic conspicuous and non-speaking. Relying on the several judgments of Hon'ble Apex Court particularly, in case of **Bharat Coking Coal Ltd. & Ors. Vs. Shyam Kishore Singh**, reported in (2020) SCC Online SC 126, learned counsel for the petitioner-Management submits that impugned Award is liable to be quashed and set aside. He further submits that everything has also been paid after retirement and in view of the provisions of Section 17 B of the Industrial Dispute Act, 1947, the payment has been paid up to November, 2020.

Mr. A. K. Sinha, learned counsel for the respondent seeks sometime to get ready in the instant case.

Prayer is allowed.

Put up this case on 16.07.2020.

**(Dr. S.N. Pathak, J.)**